

**Central Administrative Tribunal
Madras Bench**

OA/310/00357/2021

Dated the 30th day of March Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

K.Devaraj
Retd. Technician, Grade I,
ADME/W/TNPM/MAS Division/S.Rly.,
No.54, Mariamman Koil (Backside),
Thandarai, Pattabiram,
Chennai 600072.Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep. by
The General Manager,
Southern Railway,
Park Town,
Chennai-3.
2. The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway,
Park Town,
Chennai 600003. Respondents
By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records related to the representation dated 11.5.2019 and the service record of the applicant and further to direct the respondents to extend three financial upgradations under MACP scheme in furtherance to his appointment in the Grade Pay Rs.1900/- with effect from 01.9.2008 and to consequently re-fix the pay of the applicant upto 07.12.2017 and to reckon so revised pay on as emoluments for determining pension & for the payment of Gratuity, Leave Salary, etc. terminal benefits and to pay all the consequential arrears with admissible interest and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Heard Mr.Vijayakumar for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. Counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider his pending representation dated 11.5.2019 in a time bound manner.
4. Hence, this OA is disposed of, without going into the merits of the case, with a direction to the respondents to consider the representation of the applicant dated 11.5.2019 and pass a reasoned and speaking order as per law, within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(C.V.Sankar)
Member(A)

30.03.2021

(S.N.Terdal)
Member(J)

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